

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, Srinagar

NOTIFICATION  
Srinagar, the 1<sup>st</sup> July, 2021

**S.O 216.-** In exercise of the powers conferred by section 37 of the Jammu and Kashmir Fire Force Act, 1967 (Act No. XXII of 1967), the Government hereby makes the following amendments in the Jammu and Kashmir Fire Force Regulations and Recruitment Rules, 1990; namely:-

1. In Rule 2, after clause (a), the following shall be inserted as clause (aa) –

“(aa) ‘Board’ means the Jammu and Kashmir Services Selection Board;”

2. In rule 5;

(i) sub rule (3) shall be substituted by the following:-

“(3) The selections against the non-gazetted posts of the force, under direct recruitment, shall be made by the Board in terms of SRO 166 dated 14.06.2005.”

(ii) In clause (iii) of sub-rule (4), the words “satisfy the Departmental Recruitment Board of his ability to” shall be omitted.

By Order of the Government of Jammu and Kashmir.



(Khalid Majeed) KAS

Special Secretary to the Government

Dated: 01.07.2021

No: Home/PB-III/34/2021

Copy to the:-

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4. Commissioner/Secretary to Government, General Administration Department.
5. Joint Secretary, MHA, GoI.
6. Secretary to the Government, ARI & Trainings Department.

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